GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 735 TO BE ANSWERED ON 21st NOVEMBER, 2016

Teachers Duty in Elections

735. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the law for not allotting and involving teachers in the work such as filling of voter cards and deployment in election duties;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (c): As per Section 27 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, no teacher shall be deployed for any non-educational purposes other than the decennial population census, disaster relief duties or duties relating to elections to the local authority or the State Legislatures or Parliaments, as the case may be. In this connection, the Department of School Education & Literacy has issued guidelines dated 13th September, 2010 under Section 35(1) of the RTE Act, 2009. The guidelines clarify that the duties relating to elections under the RTE Act, 2009 involve conduct of elections, the consequent deployment of teachers on the days of poll and counting, the time spent on training imparted to them and collection of election material for such deployment. All other duties relating to electoral roll revisions would be undertaken on holidays and during non-teaching hours and non-teaching days.
